

Seventeenth Loksabha

an>

Title: Issue regarding Maratha Reservaton.

***SHRI RAJAN BABURAO VICHARE (THANE):** Hon'ble Speaker Sir, thank you very much for giving me an opportunity to speak in this Zero Hour on the serious issue of Maratha Reservation in Maharashtra. The Maratha Reservation case has been refered to the Constitution Bench by the Supreme Court of India. This is done on the basis of the 102nd constitutional amendment. According to this 102nd constitution amendment, any state can give reservation to any community on the basis of backwardness. But it has to be certified by the Backward Commission of that state.

But in this case, the Supreme Court of India has challenged this right of states given by the constitution amendment. Now the right of constituting Backward Commission and deciding backwardness of any community is being questioned by the Supreme Court.

In this scenario of constitutional conflict, justice should be done to the Maratha Community. Hence, I would like to request the Union Government to stand with the Maratha community and extend their support in this regard. Thank you.

Jai Maharashtra.

माननीय अध्यक्ष :

श्री उन्मेश भैय्यासाहेब पाटिल,

श्री श्रीरंग आप्पा बारणे और

डॉ. सुजय विखे पाटील को श्री राजन बाबूराव विचारे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।

***DR. PRITAM GOPINATHRAO MUNDE (BEED):** Hon'ble Speaker Sir, kindly allow me to speak in Marathi. The issue of Maratha Reservation has been pending for the last many years. Earlier, Maratha Community had organized peaceful protests but now it is becoming more violent. We should not politicize this issue and rather we all should come together to resolve this issue. The then BJP Government had given reservation to the Maratha Community by considering many aspects and that is why Supreme Court of India had considered it valid.

The Government of Maharashtra should study the reservation given beyond the cap of 50% in other states and on the basis of that we should fight for it. If that is not possible, we should provide all the facilities of reservation to the Maratha Community like the then BJP Government had given it to the Dhangar Community when it was not possible to give ST reservation to Dhangars.

Government of Maharashtra should follow what the then BJP Government had done and take all the measures to do justice to the Marathas. But while taking these steps no injustice should be done to the OBC Community. Thank you.

माननीय अध्यक्ष :

श्री श्रीरंग आप्पा बारणे,

श्री गोपाल शेटी,

डॉ. सुजय विखे पाटील,

श्रीमती रक्षा निखिल खाडसे,

श्री धैर्यशील संभाजीराव माणे और

श्री उन्मेश भैय्यासाहेब पाटिल को डॉ. प्रीतम गोपीनाथ राव मुंडे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है ।